

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 02.12.2019

CAUSE LIST - 2

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 104/BB/2019	For report of IRP - CIRP	Sec 9 of I&B code 2016	Mr. Sony Mathew	K Dushyantha Kumar & another	M/s Quadra Software Solutions Pvt Ltd	Vinay Kuttappa KS, Advocate, Mr Addanki Haresh, IRP

ADVOCATE FOR PETITIONER/s:

ADVOCATE FOR RESPONDENT/s:

A/A
(A. HARESH)
TRP

ORDER

Heard Shri A Haresh, learned IRP.

The learned IRP submits that the only property/cash available with the Corporate Debtor is Rs.25 Lakhs, whereas, the liabilities to Income Tax, Employees Provident Funds, ESI, Service Tax, Central Sales Tax, VAT, Labour Welfare fund, Professional Tax, the fees of the IRP and Income Tax legislations amounting come to Rs.2.03 Crores, which is more than the asset/cash available. Therefore, the above figure shows that there is nothing remains for liquidation. Therefore, the IRP is directed to file an Application for dissolution of the Company straight away.

Post the case on **10.12.2019** under the caption "**for orders**".



MEMBER (T)



MEMBER (J)

Verified
Spirithi



Court Officer